

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.156351/2018-CONDONATION OF DELAY
IN FILING and IA No.156352/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.156354/2018-CONDONATION OF DELAY IN
REFILING)

Date : 16-07-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 is reported to be dead. Learned counsel for
petitioner shall within a period of four weeks file an application
for substitution to bring on record his Lrs.

Respondent Nos. 2 to 5 are proforma respondents, they need not
be served as per order dated 29.4.2019 of the Hon'ble Judge in
Chambers.

List again on 20.11.2019.

SURINDER S. RATHI
Registrar